

R-5

19.5.2003
OA 1076/2001
MA 1096/2001

Present: Shri B.S.Mainee, counsel for applicants

None for official respondent Nos. 1 to 3

Shri Sohan Lal, counsel for respondent Nos.
4 to 7

It is stated at the either end that the decision in Civil Writ Petition No.840 of 2003 will have the effect on the decision of the present application. Therefore, as conceded at the bar, the present OA is adjourned *sine die* with liberty to either party to seek revival of the application after final adjudication of the litigation in the Writ Petition mentioned above.

18 Ag

(Govindan S. Tampi)
Member (A)

/sunil/

(V.S. Aggarwal)
Chairman